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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 5th August, 1978.

NOTIFICATION
INCOME TAX

No.2462(F.No.404/91/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (45 of 1961), and in supersession of the notification of the Government of India in the Department of Revenue No.1926(F.No.404/91/77-ITCC) dated 11.3.77; 2197(F.No.404/91/77-ITCC) Dated 25.2.78 and No.1354 (F.No.404/41/76-ITCC) dated 11.6.1976 as amended by notification No.1896(F.No.404/91/77-ITCC) dated 26.7.77 the Central Government hereby authorises Sarvshri B.L. Gupta, D.P. GOVIL and H.L. KHANDEWAL being Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officer under the said Act.

2. This notification shall come into force with effect from the date Sarvshri B.L. GUPTA, D.P. GOVIL and H.L. KHANDEWAL take over charge as Tax Recovery Officer.

sd/-
(H. VENKATARAMAN)

Deputy Secretary to the Government of India.

The Manager,
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New Delhi.

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Deputy Secretary to the Government of India.

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ASST. DIRECTOR (RSP)